

No. J-11017/24/2015-JR
Government of India
Ministry of Law & Justice
(Department of Justice)

Jaisalmer House, New Delhi – 110011
Dated the 21st December, 2017

To

The Principal Accounts Officer,
Department of Legal Affairs,
Lok Nayak Bhawan,
3rd Floor, 'C' Wing
Khan Market, New Delhi – 110003

Subject: **Centrally Sponsored Scheme for development of infrastructure facilities for the judiciary – Release of Central Assistance to the Government of Meghalaya for the year 2017-18.**

Sir,

I am directed to convey the sanction of the President of India for the payment of **Rs.2,92,00,000/- (Rupees Two Crore Ninety Two Lakh Only)** during 2017-18 as central assistance to the Government of Meghalaya under the Centrally Sponsored Scheme for development of Infrastructure facilities for judiciary, for construction of court buildings and residential accommodation for judges /judicial officers covering District and Subordinate Courts. The High Courts are not covered under the revised Scheme.

2. The expenditure involved is debitable to Demand No. 61 during 2017-18 under Major Head 3601 – Grants-in-aid to State Governments, Sub Major Head 06 – Centrally Sponsored Schemes, Minor Head 06.101 – Central Assistance/Share, Sub Head 57 - Infrastructural facilities for judiciary, Detailed Head 03 - Infrastructural facilities for judiciary, Object Head 57.03.35 – Grants for Creation of Capital Assets.

3. The State Government is requested to utilize this amount along-with the State Government's Share on the pattern of 90:10 sharing basis between Central and State Governments. **Funds are released for completion of on-going projects only.** The details of the amount spent by the State Government of Meghalaya, along-with audit certificate, utilization certificate in the prescribed format, (GFR-19A) duly signed by the competent authority and physical achievements may be sent to this Department at the earliest latest by the end of the stipulated period in this regard.

4. The accounts of the State Government in respect of the Grants being released shall be open to inspection by the Sanctioning authority and audit, both by the Comptroller and Auditor General of India under the provision of CAG (DPC) Act, 1971 and internal audit by the Principal Account Office of the Department of Justice, whenever the State Government is called upon to do so.

5. This sanction has been entered in the Register of Grants at Serial No. 19 at page no. 5-6.

6. This issues with the concurrence of IF wing, Legislative Department vide AS & FA's Diary No. 1230 dated 13/12/2017.

Yours faithfully,



(Z.A. Khan)

Under Secretary to the Government of India
Tele.: 23072139

Copy to:-

1. Chief Secretary, State Government of Meghalaya, Shillong.
2. Secretary, Law Department, Government of Meghalaya, Shillong, is required to monitor the projects of construction of court halls and residential units for Judges and Judicial Officers of District and Subordinate courts in the State and provide details to Department of Justice
3. Secretary, Finance Department, State Government of Meghalaya, Shillong.
4. Registrar General, High Court of Meghalaya, Meghalaya, Shillong.
5. Accountant General, State Government of Meghalaya, Shillong.
6. Chief Controller of Accounts (Law), Lok Nayak Bhawan, Khan Market, New Delhi.
7. Pay & Accounts Officer, Department of Legal Affairs, Janpath Bhawan, Janpath, New Delhi.
8. Secretary General, Supreme Court of India, New Delhi.
9. Reserve Bank of India, Central Account's Section, Nagpur, Maharashtra.
10. Deputy Secretary (Finance), Ministry of Law and Justice, Legislative Department, Shastri Bhawan, New Delhi.
11. NIC, Jaisalmer House, New Delhi for uploading on the Department of Justice website.
12. Under Secretary (Admin Unit), Department of Justice, Jaisalmer House, New Delhi.
13. Concerned file.
14. Spare Copies-5.



(Z.A. Khan)

Under Secretary to the Government of India